

नगरीय भूमि अधिकतम सीमा अधिनियम में प्रस्तावित संशोधन

103. श्री ईश्वर चौधरी : क्या निर्माण और आवास तथा पूति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ऐसे संकेत मिले हैं कि नगरीय भूमि अधिकतम सीमा अधिनियम की बहुत सी धाराओं में निहित प्रावधान अव्यवहारिक हैं तथा इस में संशोधन करने की आवश्यकता है, और

(ख) यदि हां, तो अधिनियम की ऐसी कौन सी धाराएँ हैं ?

निर्माण और आवास तथा पूति और पुनर्वास मंत्री (श्री सिफन्दर बख्त) : (क) और (ख) : अनेक अभ्यावेदन प्राप्त हुए हैं जिन में यह सुझाव दिया गया है कि इसके प्रावधानों के कार्यन्वयन के लिए व्यवहार्य योग्य बनाने की दृष्टि से नगर भूमि अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 को निरस्त अथवा संशोधित कर दिया जाए। इन सुझावों पर अधिनियम में संशोधन करने के बारे में कोई निर्णय नहीं लिया गया है।

Occupation of Central Government premises near Gole Post Office, New Delhi

104. SHRI MUKHTIAR SINGH MALIK: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Shri Dharendra Brahmachari had been occupying some Central Government premises opposite Gole Post Office in New Delhi, if so, since when;

(b) whether any rent is being paid to Government for the premises occupied by him; and

(c) the particulars of the rent paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Vishwayatan Yogashram, of which Shri Dharendra Brahmachari was a Managing Trustee, was allotted chummeries opposite Gole Post Office on payment of rent at Rs. 2397/- per month since 6th March, 1969. On the 25th August, 1969, sanction was accorded for allotment of the land underneath the chummeries to Vishwayatan Yogashram. The structures were sold on payment of depreciated cost of Rs. 62,674/-. The rent paid for the chummeries was adjustable against this amount. The structures were to be demolished within a specified period. The Yogashram authorities paid the depreciated cost and demolished the structures, barring two kitchens, within the specified period.

On 16th September, 1970, sanction was accorded for allotment of an additional extent of land measuring 1053 sq. yds. in the vicinity of the land already allotted to the Vishwayatan Yogashram.

Examination system in Schools and Colleges

105. SHRI BASHIR AHMED: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether Government propose to take any action to scrutinize and change the existing examination system in the Schools and Colleges?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Yes, Sir. Government have already initiated action on the basis of a report on examinations prepared by a Committee set up by the Central Advisory Board of Education, which is headed by the Union Minister for Education and has as members, Ministers of Education of State Govern-

ments and educationists. A plan of action for examination reform has been circulated to the State Governments for action. The University Grants Commission has also initiated action for reforms of examinations at university level. The National Council of Educational Research and Training have, in collaboration with the State Departments of Education, initiated measures of examination reforms at the school level. The principles governing these reforms are:

(a) Examinations should be valid and reliable measures of pupils' growth.

(b) They should be powerful instrument of improving teaching and learning through feed back.

Guidelines for minority institutions

106. SHRI BASHIR AHMAD: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether Government proposes to issue guidelines for the recognition of the minority institutions under Article 30 of the Constitution?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): No, Sir.

Repeal of Evacuee Property Act

107. SHRI BASHIR AHMAD: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state whether Government propose to repeal and abrogate Evacuee Property Act 31 of 1950?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): No, Sir.

Prices of agriculture produce

108. SHRIMATI PARVATHI KRISHNAN: Will the Minister of AGRICULTURE & IRRIGATION be pleased to state:

(a) whether the prices of agriculture produce have gone up in each item since last three months; and

(b) if so, the reasons and facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) and (b). A statement showing index numbers of wholesale prices of important agricultural commodities from 26-2-1977 to 21-5-1977 (latest available) is attached. While the position varies from week to week, on the whole there is some rise in the price index of grains like rice and pulses, and jute, groundnut and gur, but the price index for commodities like wheat and cotton has shown a fall.

Different factors account for rise or fall in prices of different commodities. Generally speaking, the rise in the prices of the agricultural commodities produced in the kharif season is partly seasonal; in some cases, e.g., pulses, groundnut, it is also attributable to shortfall in production.